
(2022) 07 CAT CK 0012
In the Central Administrative Tribunal
Case No : Original Application No. 622 Of 2022

Munna lal	Vs	APPELLANT
Union Of India & Others		RESPONDENT

Date of Decision : 13-07-2022

Acts Referred:

Citation : (2022) 07 CAT CK 0012

Hon'ble Judges : Anand Mathur, Member (A); Pratima K Gupta, Member (J)

Bench : Division Bench

Advocate : Vats Narain, Shivaji Singh

Final Decision : Dismissed

Judgement

Anand Mathur, Member (A)

1. Shri Vats Narain, holding brief of Shri Sankalp Narain, learned counsel for the applicant and Shri Shivaji Singh, learned counsel for the respondents are present.
2. Heard learned counsel for the parties and perused the record.
3. At the outset learned counsel for the applicant pleads for withdrawing the said OA with liberty to file afresh after consultation with his client.
4. In view of the above, the original application is dismissed as withdrawn with liberty to file afresh in case the cause of action subsists.
5. No Costs.